3)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A. NO. 742/1991

New Delhi this the 2nd day of March, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER(A)

Buta Singh S/O Sangat Singh, R/O Barrack No.5, Old Police Lines, Delhi.

Applicant

(By Shri A. S. Grewal, Advocate)

Versus

- Lt. Governor Delhi through Chief Secretary, Delhi Administration, Delhi.
- 2. Commissioner of Police, M.S.O. Building, I.P. Estate, New Delhi.
- 3. Additional Commissioner of Police (Administration) Delhi, Delhi Police Headquarters, M.S.O. Building, I.P.Estate, New Delhi.
- 4. Deputy Commissioner of Police, HQ-I, Delhi Police Hqrs., M.S.O. Building, I.P.Estate, New Delhi.

Respondents

(By Shri Amaresh Mathur, Advocate)

DRDER (DRAL)

Shri Justice S. C. Mathur --

Shri A. S. Grewal, learned counsel for the applicant has stated that the applicant has been granted the relief by the Administration and, therefore, he is not interested in pursuing the present application.

2. In view of the above statement, the application is dismissed as not pressed. There shall be no order as to costs. Interim order, if any operating, shall stand discharged.

2.1.20

(P. T. Thiruvengadam)
Member (A)

(S. C. Mathur)
Chairman